

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO.1185  
TO BE ANSWERED ON 9TH FEBRUARY, 2024**

**SURGARCANE/PALM JAGGERY UNITS**

**1185. SHRI A.K.P. CHINRAJ:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the number of Sugarcane Jaggery/Palms Jaggery units across the country, State-wise including Tamil Nadu;
- (b) whether these units have not installed CCTV cameras in pursuance of the order of the commission of food safety in 2006 issued notice under Section 55 of Food Safety and Standards Act and if so, the details thereof;
- (c) the steps taken/proposed to be taken against such Sugarcane Jaggery/Palm Jaggery units; and
- (d) whether FSSAI has also proposes to take any criminal action against the owners of sugarcane jaggery/ palm jaggery units from whom adulterated jaggery was seized from December 2022 and January 2023 in the State of Tamil Nadu and if so, the details thereof?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY  
WELFARE  
(DR. BHARATI PRAVIN PAWAR)**

(a) to (c): Food Safety and Standards Authority of India (FSSAI) has informed that the details of the lists of sugarcane Jaggery /palm Jaggery units across the country are not maintained centrally. However, as on date the compliance report in pursuance to the order of the Commissioner of Food Safety, Tamil Nadu for installation of CCTV cameras is as below:

S.No.	Name of the District	Total Number of Jaggery Units	Details of CCTV Installation
1.	Salem	158	128 installed 30 Not yet Installed
2.	Erode	54	45 installed, 9 Not yet Installed
3.	Karur	2	All Units installed CCTV

4.	Namakkal	115	All Units installed CCTV
5.	Thoothukkudi	40	40 Units have not yet installed the CCTV

In Salem and Erode Districts, all units which have not installed CCTV cameras were served notices under section 55 of Food Safety and Standards Act, 2006.

(d): The implementation and enforcement of provisions under Food Safety and Standards (FSS) Act, 2006 and Rules and Regulations made primarily lies with the State/UT Governments. FSSAI through State/UTs and its regional offices conduct surveillance, monitoring, inspection and random sampling of food products to check compliance of the standards laid down under Food Safety and Standards Act 2006, Rules and Regulations made thereunder. In cases where the food samples including jaggery are found to be non-conforming including sub-standard, penal action are initiated against the defaulting Food Business Operators as per provisions of FSS Act, Rules and Regulations made thereunder.

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